

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.404/2000

Tuesday this the 23rd day of April, 2002.

CORAM

HON'BLE MR.G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

S.Sreekala
W/o Rajesh Kallelil
Puthenveedu House
Manimala P.O.
Changanacherry.

...Applicant.

(By advocate Mr.P.C.Sebastian)

Versus

1. The Superintendent of Post Offices
Changanacherry Division
Changanacherry.

2. The Director General of Posts
Department of Posts
Dak Bhavan, New Delhi.

3. The Union of India
represented by Secretary
Ministry of Communications
Department of Posts
New Delhi.

..Respondents.

(By advocate Mr.T.C.Krishna,ACGSC)

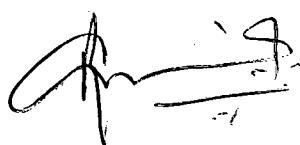
The application having been heard on 23rd April, 2002, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.G.RAMAKRISHNAN,ADMINISTRATIVE MEMBER

Applicant has filed this Original Application assailing the notice issued by the first respondent dated 6.3.2000 inviting applications for appointment to the post of Extra Departmental Branch Post Master, Karuvamoozhy P.O. She sought the following reliefs through this OA:

- i. To call for the files relating to the issue of Annexure A4 and quash the same.
- ii. To declare that applicant is entitled to be treated as a retrenched ED Agent in terms of Annexure A2 and to be considered for alternate appointment as Extra Departmental Branch Postmaster, Karuvamoozhy P.O. on a preferential basis.



- iii. To direct the 1st respondent to consider applicant's claim for alternate appointment as EDBPM, Karuvamoozhy P.O. before going for an open market selection.
- iv. To grant such other relief which may be prayed for and which this Hon'ble Tribunal may deem fit and proper to grant in the facts and circumstances of the case.
- v. To award costs in favour of the applicant.

2. When the OA came up for hearing today, learned counsel for the applicant submitted that the applicant does not wish to pursue this OA and hence he is not pressing the OA.

3. In the light of the above submission made by the learned counsel for the applicant this OA is dismissed as not pressed.

4. No costs.

Dated 23rd April 2002.



K.V.SACHIDANANDAN
JUDICIAL MEMBER

aa.



G.RAMAKRISHNAN
ADMINISTRATIVE MEMBER